

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.871/2020

IN THE MATTER OF:

BCIL Red Earth Developers Pvt. Ltd. ...Appellant
Ministry of Corporate Affairs
Through Registrar of Companies, Karnataka

Versus

Amit Chandrakant Shah ...Respondents
Resolution Professional & Ors.

For Appellant: Shri Vishal Mittal, Advocate

For Respondents: Ms. Chaitra Bhat, Advocate (R-1)
Ms. Puja Priyadarshini, Advocate (R -5)

ORDER
(Virtual Mode)

22.02.2021 Counsel for Appellant submits that in this matter, the Adjudicating Authority (National Company Law Tribunal, Bengaluru Bench) has directed the Central Government to refer the matter to SFIO for further investigation. It is stated that in the present Appeal, the limited issue is whether such direction could have been given to the Central Government, to specifically refer matter to SFIO.

Only Respondent No.1 has filed Reply.

Respondent No.6 is yet not served. Appellant to take steps to complete service on Respondent No.6.

Other Respondents who have been served, may file Reply within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 6th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)